

11-2-1988

Present Mr. Sawant, learned advocate for the applicant and Mr. D.N. Chandratne, office Supt. for the respondents. He states that their advocate may not come today.

For that reason and also for want of time we adjourn the case to 11th March, 1988.

No notice to any of the parties.

(H.B. MUSAUMDAR)
MEMBER (J)

(L.H.A. REGO)
MEMBER (A)

4.3.1988

Mr. P.A. Sawant
Advocate for applicant.

Mr. S.K. Hattle Chief
Law Assistant present
for Respondents and
requests for time as
then counsel Mr. Rego
is not available today.

Adjourned to 6.4.88
for hearing.

6.4.1988

6/4/88

Order dt 6/4/88
served on applicant
on dt not clear

B
29/4/88
18/5/88

Mr Sawant - Advocate for
the applicant ^{and} Mr. V. G. Rege
argued the matter and
we started delivering the
judgement in open court.
However before the judgement
was completed, the applicant
made a written request that
he wants to withdraw the
application. Mr Rege has
no objection.

Hence the application
is disposed as withdrawn.
No orders as to cost.

B. (Rege)
(Hon V.C.)

W. e. f. 6.4.88
(X. H. A. Rego)
Hon M(A).